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The 6th April 1959

No.LJL.12/59.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

Received the assent of the Governor on the 5th May 1959

ASSAM ACT VI OF 1959

THE ASSAM MUNICIPAL (AMENDMENT) ACT, 1959

(As passed by the Assembly)

[Published in the *Assam Gazette*, dated the 13th May 1959]

An

Act

*further to amend the Assam Municipal Act,
1956*

Preamble.—Whereas it is expedient further to amend the Assam Municipal Act, 1956 (Assam Act XV of 1957), hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

It is hereby enacted in the Tenth Year of the Republic of India as follows:—

1. Short title, extent and commencement.—(1) This Act, may be called the Assam Municipal (Amendment) Act, 1959.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

2. Amendment of section 37 of Assam Act XV of 1957.—
In sub-section (1) of section 37 of the principal Act,—

(1) the following shall be added at the end as the first proviso and the existing proviso shall be treated as the second proviso, namely.—

“Provided that the Chairman shall not exercise any power which shall be exercised under the rules by the Executive Officer where such officer is appointed under section 53 of the Act.”

(2) in the second proviso the word “also” shall be inserted between the words “Provided” and “that”.

B. C. BARUA,
Secy. to the Govt. of Assam, Law Deptt.